

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5590/2023

(Arising out of impugned final judgment and order dated 13-04-2023 in BA No. 2166/2023 passed by the High Court Of Kerala At Ernakulam)

M. SIVASANKAR

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.89891/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 17-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. A. Selvin Raja, AOR  
Mr. Jaideep Gupta, Sr. Adv.  
Mr. Manu Srinath, Adv.  
Mr. M P Srivignesh, Adv.  
Mr. Lakshman Raja T., Adv.  
Mr. Mithun Kumar N., Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Rajat Nair, Adv.  
Mr. Zoheb Hussain, Adv.  
Mr. Adit Khorana, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Since notice was ordered in this matter only on 08.05.2023, the respondents did not have sufficient time to file counter. Therefore, the matter has necessarily to be adjourned to July, 2023.

But the petitioner is claiming bail on the ground of the ill-health. Though this aspect, according to the learned standing counsel for the respondents has been considered by both the courts, we are of the view that in event of any emergency it is open to the petitioner to approach the Special Court, without waiting for the outcome of the Special Leave Petition.

(RADHA SHARMA)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)